दिल्लीविकास प्राधिकरण के सी० एस० पी० पलैटों में सामान्य सुविधाग्रों का ग्रभाव

607. श्रोमतो लिप्रावतो चतुर्वेदी : क्या निर्माण झौर झवास तथा पूर्ति झौर पुनर्वास मंत्री यह बताने की क्रुपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली विकास प्राधिकरण ने 30 वर्ग गज में बने एक कमरे वाले जो सी एस पी फ्लैंट बेचे थे उनमें रसोईघर ग्रौर स्नानागार नहीं है ग्रौर उनके शौचालयों में छतें नहीं है ; ग्रौर इन कमियों को ध्यान में रखते हुए दिल्ली विकास प्राधिकरण ने ग्राबंटितियों को उनमें कुछ विस्तार ग्रौर परिवर्त्तन करने की ग्रन्मति दे दी थी ;

(ख) क्या यह भी सच है कि दिल्ली विकास प्राधिकरण ने इस प्रयोजन के लिए एक मानक डिजाइन स्वयं देने का प्रस्ताव किया था लेकिन ग्रव तक ऐसा कोई डिजाईन नहीं दिया गया है जिसके परिणामस्वरूप आवंटियों को बड़ी कठिनाई अनुभव हो रही है ; और

(ग) यदि उपरोक्त नाग (क) ग्रौर (ख) का उत्तर 'हां' हो तो विस्तार तथा परिवर्तन के लिए यह मानक डिजाइन इन ग्राबंटितियों को कब तक दे दिया जाएगा ?

Lack of normal amenities in CSP flats by DDA

607. SHRIMATI VIDYAWATI CHATURVEDI; Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that one room Community Service Personnel flats built on 30 sq. yard plots and sold by DDA are without kitchen and bathroom and the latrines are without roof and that in view of these defects the DDA had given permission to the allottees to make certain additions/ alterations therein;

t[] English translation.

(b) whether it is also a fact that the DDA itself offered to give a standard design for the purpose but so far no such design has been given with the result that the allottees are experiencing great difficulty; and

(c) if the answer to parts (a) and (b) above be in affirmative, by when the standard design for additions/alterations will be given to these allottees?]

निर्माण और अवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त): (क) तथा (ख) इन मकानों में एक कमरा, बंद वरामदा, खुली छत के शौचालय, नहानी तथा आंगन इस आशय से बनाए गए थे कि वरामदे में खाना बनाया जा सके तथा बिना छत वाले शौचालय से उनकी न्यूनतम आवश्यकताएं पूरी हो जायेंगी । तथापि, निवासियों से अभ्यावेदन प्राप्त होने पर इनमं परिवर्धन तथा परिवर्तन की अनुमति दे दी गई है। तथापि, दिल्ली विकास प्राधिकरण ने कोई मानक नक्शा देने की पेशकश नहीं की थी।

(ग) प्रश्न ही नहीं उठता।

t[THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) and (b)'These houses had been built with a room, a covered verandah, an open-to-sky W.C., a Nahani and a courtyard in. the hope that cooking would be done on the verandah and an open-to-sky W.C. would meet the minimum needs. However, on representation from the residents, additions and alterations have been permitted. However, the Delhi Development Authority had not offered to give any standard plan.

(c) Does not arise.]

Central Assistance for Development of Forests in the Darjeeling District

608. SHRI ANANDA PATHAK: Will the Minister of AGRICULTURE AND

63

65 Written Answers

IRRIGATION be pleased to state the amount of Central assistance given for the development of forests in the Darjeeling district of West Bengal during the last three years?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): The information is being collected from the State Government and will be placed on the Table of the Rajya Sabha.

Allotment of Plots by the DDA

609. SHRI LAKSHMANA MAHA-PATRO: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state;

(a) whether it is a fact that in August, 1975 applications were invited by the DDA for allotment of plots in Vikas Puri, Paschimpuri, Pritampura and Shalimar Bagh under various schemes;

(b) if so, what is the number of applications received under each scheme and what is the number of persons allotted plots in each area;

(c) whether it is a fact that offer of plots of 84 sq. metres in Pritampura Residential Scheme was made to those persons who had already applied under various schemes;

(d) if so, what is the number of applicants who had applied and who had deposited 50 per cent of premium towards the cost of the plots;

(e) what is the number of persons who got their money deposited and again paid Rs. 1,000/- only;

(f) whether any priority is proposed to be given to those who had paid Rs. 4032 per plot; and

(g) if not, what are the reasons therefor?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) and (b) Yes, Sir. Applications for allotment of plots under L.I.G, and M.I.G. Schemes were invited acording to the size of plots such • as 36 Sq. Mtrs., 70 Sq. Mtrs. 84 Sq., Mtrs, 126 Sq. Mtrs and 167 Sq. Mtrs. plots. A statement showing the number of applications according to the sizes of the plots, and number of plots allotted size-wise is enclosed.

(c) Yes, Sir.

(d) (i) 1914 (Applied)

(ii) 564 (Deposited 50 per cent).

(e) The number of persons who had got their money refunded but later on paid Rs. 1,000/- only is 1350. Besides them, there were others who had got their money refunded but did not pay Rs. 1,000/- later on.

(f) No, Sir.

(g) Allotment under LIG/MIG categories is made according to draw of lots. The question of giving priority in allotment therefore does not arise.

State	ement
-------	-------

81. No.	Size of the plot (Sq. Mtrs.)	Applica- tions received	Plots allotted	Name of the Schen	ae Balance applica- tions.	Applica- tions withdrawn by appli- cants.	Balan ce
¥	2	3	4	5	6	7	8
1	36	2,112	1,154	Ghonda	4	4	Nil
2	36		954	Shalimar Bagh			
3	70		1,017	Shalimar Bagh		•••	